

**NHRC holds a conference of SHRCs,  
Special Rapporteurs and Monitors**

The National Human Rights Commission organised a conference with the State Human Rights Commissions, Special Rapporteurs, and Monitors in New Delhi. The goal was to enhance collaboration between the NHRC, its Special Rapporteurs and Monitors, and the SHRCs to promote and protect human rights in the country. In the inaugural session, NHRC Acting Chairperson, Vijaya Bharathi Sayani emphasised the importance of collaboration in assessing the improvement in the human rights situation.

## INBRIEF



### NHRC notice to Rajasthan for wrong blood transfusion

The National Human Rights Commission (NHRC) on Monday issued a notice to the Rajasthan government in a case of a 10-year-old boy being transfused with the wrong blood type while undergoing treatment at the J.K. Lon Hospital in Jaipur. His condition is reported to be critical. The boy was allegedly transfused two different types of blood on December 5 and 7, 2024. “Any kind of negligence by doctors or medical professionals can cause irreversible loss to the patients,” a communique from the NHRC said. The commission also pointed to recent incidents of medical negligence at the same hospital.

# NHRC takes cognisance of blood transfusion, borewell death in Rajasthan

**PIONEER NEWS SERVICE ■**  
NEW DELHI

The National Human Rights Commission (NHRC) on Monday took suo motu cognisance of the media report that a 10-year-old child was transfused with the wrong blood type while undergoing treatment at the JK Lon Hospital of the Sawai Man Singh Medical College (SMS), Jaipur, Rajasthan.

He is reported to be in a critical condition with ventilator support. Allegedly, the boy was transfused into two different blood types on 5th December 2024 and 7th December 2024. In a statement issued here the human rights body said, "The Commission has observed that the contents of the news report,

if true, raise a serious issue of violation of the human rights of the boy. Any kind of negligence by doctors or medical professionals can cause irreversible loss to the patients. Reportedly, a 23-year-old patient lost his life at the SMS hospital, Jaipur only a few months back."

Two reported cases of negligence in blood transfusion at the same govt run medical facilities are indeed shocking and are a matter of concern for the Commission as these amount to the violation of the right to health and life of the patients. The matter requires a thorough probe to identify the persons responsible for such negligence and to ensure such incidents do not recur.

In yet another case, the NHRC took suo motu cognisance of a

media report that a five-year-old boy died on 11th December, 2024 after being trapped in 150 feet deep borewell for nearly 56 hours in the Dausa district of Rajasthan. Reportedly, the boy fell in the borewell while playing in a field.

Noting that if the contents of the news report, if true, raise a serious issue of violation of human rights. This apparent negligence not only amounts to dereliction of duty on their part but also tantamount to violation of the people's right to life, said the NHRC.

In both the cases, accordingly, the Commission has issued notices to the Chief Secretary and the Director General of Police, Government of Rajasthan calling for detailed reports within two weeks.

**NHRC, India hosts National  
Conference on Mental well-being**

The National Human Rights Commission, India organised a day-long National Conference on 'Mental Well-being: Navigating Stress from Classroom to Workplace' at Vigyan Bhavan, New Delhi. The conference brought together experts, policymakers, and stakeholders to discuss the relationship between mental health, stress, and well-being. Delivering the keynote address, NHRC Acting Chairperson, Vijaya Bharathi Sayani called for creating a world where mental health is not an afterthought.



## **CISF Lifts The Running Trophy As The Best Team In The 29th Annual NHRC Debate Competition For Central Armed Police Forces (CAPFs).**

<https://www.tripurastarnews.com/cisf-lifts-the-running-trophy-as-the-best-team-in-the-29th-annual-nhrc-debate-competition-for-central-armed-police-forces-capfs/>

tripurastarnews30 December 16, 2024 2 min read

New Delhi, Delhi, 16th of December, 2024 : The National Human Rights Commission (NHRC), India Acting Chairperson, Smt Vijaya Bharathi Sayani appreciated the Central Armed Police Forces (CAPF) saying that they are among the first responders to natural disasters, providing aid, rescuing civilians and ensuring that basic human rights, such as access to food, shelter and medical care are provided during emergencies. Their involvement in rescue operations in natural calamities highlights their commitment to humanitarian service.

She was addressing the gathering as the Chief Guest of the final round of the 29th annual NHRC debate competition for Central Armed Police Forces organised in collaboration with the Border Security Force (BSF) in New Delhi. The topic was 'Custodial death is not acceptable in any situation'. Congratulating the winners and all the participants of the debate, she said that the participation of young officers demonstrated their deep understanding of the concept of human rights.

Smt Vijay Bharathi Sayani said that CAPFs work in very hostile situations, maintaining peace without excessive use of force. Any misuse of power can lead to allegations against the forces. Therefore, despite challenges, restraint and adherence to human rights are essential. She also said that custodial death is never acceptable, as it represents a severe violation of human rights and the legal principles of the nation.

The Central Industrial Security Force (CISF) lifted the overall best team rolling trophy winning the final round of the debate competition in which 16 participants debated for and against the motion in Hindi and English. Among the individual honours, the first prize for debate in Hindi went to Tina Sangwan, Constable, ITBP and in English to Rosela Sangtam, Constable, Assam Rifles. The second prize in Hindi went to Rahul Kumar, Sub Inspector, CISF and in English to Akshay Badola, Assistant Commandant, CISF. The third prize in Hindi went to Kanha Joshi, Assistant Commandant, CISF and in English it went to Bhaskar Chaudhary, Assistant Commandant, CISF. Besides the certificates and a memento, the first, second, and third prize winners were also given cash awards of Rs. 12,000/-, Rs. 10,000/- and Rs. 8,000/- each respectively.

The winners were decided by a jury comprising Smt Jyotika Kalra, Former Member, NHRC, India, as the Chief of jury and Prof. Dr. G. S. Bajpai, Vice Chancellor, NLU,

Delhi and Dr. Ish Kumar, Former Director General, Vigilance & Enforcement, Telangana as members.

Smt Jyotika Kalra commended the efforts of the winners and participants for bringing out well-researched presentations on the topic, adding value to the standard of the competition. She urged the officers to use the debate presentation videos and make it part of their training programme.

The BSF IG, Shri Raja Babu Singh and NHRC DIG, Ms Kim commended the participants. She particularly lauded the CAPFs for encouraging participants from all ranks of their security personnel. She also thanked the BSF for extending support to the Commission in organising this debate competition successfully.

## **Distressed home buyer in Bengaluru approaches National Human Rights Commission against builder**

<https://www.newindianexpress.com/cities/bengaluru/2024/Dec/16/distressed-home-buyer-in-bengaluru-approaches-national-human-rights-commission-against-builder>

The NHRC has written to the Karnataka State Human Rights Commission (SHRC) asking them to take appropriate action.

S Lalitha Updated on: 17 Dec 2024, 12:11 am 2 min read

BENGALURU: Agonised over neither getting his completed home nor the compensation ordered by a regulatory court, a distraught home buyer has approached the National Human Rights Commission (NHRC) seeking justice.

The NHRC has written to the Karnataka State Human Rights Commission (SHRC) asking them to take appropriate action.

The SHRC, in turn, has ordered the Deputy Commissioner (Bengaluru Urban) to submit a report to it before January 9, 2025, on the action taken to help the home buyer.

This is a very rare instance of a home buyer approaching the NHRC with a complaint stating, "The delay is not just a breach of trust but also a violation of our fundamental right to a dignified life."

The project in question is Mantri Developers 'Mantri Energia', the first residential complex permitted to be built inside the Manyata Tech Park in Hebbal. It was planned to be six towers with 18 floors for each of them. A total of 832 flats had been planned with wonderful amenities.

Among the 300-odd people who have purchased a flat from the developer is Amrita Sudhakar. Her family has paid Rs 78 lakh, which works out to 90% of the cost of their 3BHK apartment here.

Husband, Sudhakar Lakshmanaraja, an independent consultant in the IT industry, told TNIE, "We had made our payment by August 2018 and were promised the handover by the builder by December 2019. We have repeatedly approached their Customer Care office inside the Tech Park only to get false assurances that the apartment would be ready within three months. Fed up, we approached the Karnataka-Real Estate Regulatory Authority (K-RERA) in February 2021 and a verdict was given in our favour within 12 months." The RERA team which inspected Mantri Energia reported that just 52% of the project has been completed.

He added that Mantri Developers was ordered to pay compensation every year amounting to 10% of the amount paid by the home buyer. This dates from January 2020 until the project is completed. "This alone works out to Rs 39 lakh as of date. The builder has not paid us anything so far," the IT consultant said.

The recovery process of verdicts issued by RERA is done by the Deputy Commissioner. "The file is pending with the Deputy Commissioner of Bengaluru North for two years now," he explained.

Work has come to a standstill at the project. "Only the skeletal structure of the apartments has been completed. Not one house is in a condition to be occupied," Lakshmanaraja added.

Finding no solution in sight, he finally approached the NHRC citing "severe mental and emotional distress" he and his wife were facing due to the incomplete house. While some buyers have filed cases with the National Consumer Disputes Redressal Commission, some have filed cases at different courts in Bengaluru.



## India News | NHRC Notice to Raj Govt, Police over Death of Boy Who Fell into Borewell

<https://www.latestly.com/agency-news/india-news-nhrc-notice-to-raj-govt-police-over-death-of-boy-who-fell-into-borewell-6495648.html>

*Get latest articles and stories on India at LatestLY. The NHRC on Monday said it has issued a notice to the Rajasthan government and police over reports that a five-year-old boy died after being trapped in a 150-ft-deep borewell for nearly 56 hours in Dausa district.*

**Agency News PTI** | Dec 16, 2024 06:46 PM IST

New Delhi, Dec 16 (PTI) The NHRC on Monday said it has issued a notice to the Rajasthan government and police over reports that a five-year-old boy died after being trapped in a 150-ft-deep borewell for nearly 56 hours in Dausa district.

The boy fell into the borewell while playing in a field on December 9.

"The National Human Rights Commission (NHRC), India has taken suo motu cognisance of a media report that a five-year-old boy died on December 11 after being trapped in a 150-ft-deep borewell for nearly 56 hours in Dausa district of Rajasthan," the rights panel said in a statement.

"The commission has observed that the content of the news report, if true, raises a serious issue of violation of human rights. It seems that the guidelines issued by the Supreme Court and the Centre are not being followed by authorities to prevent such unfortunate incidents/fatal accidents of small children falling into open/abandoned borewells and tube wells.

"This apparent negligence not only amounts to dereliction of duty on their part but (is) also tantamount to violation of people's right to life," it added.

Accordingly, the NHRC has issued notices to Rajasthan's chief secretary and director general of police, seeking a detailed report in the matter within two weeks, the statement said.

The report, the commission said, should include the status of the FIR registered in the reported matter, action taken against public authorities responsible and compensation, if any, provided to the next of kin of the deceased.

According to the media report carried on December 12, the minor was pulled out of the borewell with a rope in an unconscious state. He was rushed to a hospital where doctors declared him dead, the statement said.

## **NHRC directs DM, Sambhal to submit Action Taken Report regarding alleged rights violation in Government Schools of Sambhal**

<https://www.sconline.com/blog/post/2024/12/16/nhrc-directs-sambhal-dm-action-taken-report-violations-in-government-schools-legal-news/>

The complainant alleged that teachers and students in government schools in Sambhal have to remove shoes in class as per the order of 'Basic Shiksha Adhikari'. The complainant further alleged that all female teachers had to be addressed as 'Didi' or 'Behanji' as per orders.

Published on December 16, 2024 By Sucheta ...

National Human Rights Commission (NHRC): While considering the instant complaint highlighting violations of rights in government schools in Sambhal, the NHRC directed District Magistrate, Sambhal and Secretary, Education, Lucknow, Uttar Pradesh, to look into the allegations made in the complaint submit an Action Taken Report within four weeks for perusal of NHRC. The complainant had brought forth a news clipping of Indian Express dated 18-07-2024 wherein it was stated that the teachers and students in government schools in Sambhal have to remove shoes in class as per the order of 'Basic Shiksha Adhikari'.

The complainant further alleged that all female teachers had to be addressed as 'Didi' or 'Behanji', as per the orders of Basic Shiksha Adhikari. The complainant further stated that the government schools were also running without basic facilities and furniture etc. Therefore, intervention of NHRC was sought into this matter. Upon perusing the complaint, the NHRC directed DM, Sambhal and Secretary, Education, Lucknow, Uttar Pradesh to present an Action Taken Report concerning the issue.

## NHRC issues notice to Rajasthan govt over boy's death in bore-well

<https://daijiworld.com/news/newsDisplay?newsID=1254048>

Mon, Dec 16 2024 07:32:16 PM

**New Delhi, Dec 16 (IANS):** The National Human Rights Commission (NHRC) has issued a notice to the Rajasthan government after taking suo motu cognisance of a media report about the death of a five-year-old boy on December 11 after being trapped in a 150-foot-deep bore-well for nearly 56 hours in Dausa district.

The boy allegedly fell in the bore-well while playing in a field, the Commission said while seeking details of the action taken against the lax public authorities.

The Commission observed that the contents of the news report, if true, raise a serious issue of violation of human rights.

“It seems that the guidelines issued by the Supreme Court and the Centre are not being followed by the authorities to prevent such unfortunate incidents/fatal accidents of small children falling into open/abandoned bore-wells and tube-wells. This apparent negligence not only amounts to dereliction of duty on their part but also tantamount to violation of the people's right to life,” said the NHRC.

The Commission has issued notices to the Chief Secretary and the Director General of Police, Rajasthan, calling for a detailed report in the matter within two weeks.

The NHRC said the report from the Chief Secretary and the police chief should include the status of the FIR registered in the matter, action taken against the responsible public authorities and compensation, if any, provided to the next of kin of the deceased.

According to the media report, carried on December 12, the minor was pulled out of the borewell with a rope in an unconscious state. He was rushed to a hospital where doctors declared him dead.

In another case, the Commission took suo motu cognisance of a media report that a 10-year-old child was transfused with the wrong blood type while undergoing treatment at the JK Lone Hospital of the Sawai Man Singh Medical College (SMS), Jaipur.

The Commission has sought a report from the Chief Secretary and the Director General of Police, Rajasthan, within two weeks. “It is expected to include the status of health of the victim child, FIR, action taken against the responsible persons and compensation, if any, provided to the aggrieved by the authorities,” the notice said.

The child is reported to be in a critical condition with ventilator support. Allegedly, the boy was transfused with two different blood types on December 5, 2024 and December 7, 2024.

The Commission has observed that the contents of the news report, if true, raise a serious issue of violation of the human rights of the boy.

Reportedly, a 23-year-old patient lost his life at the SMS hospital, Jaipur only a few months back. Two reported cases of negligence in blood transfusion at the same government-run medical facilities are indeed shocking and are a matter of concern for the Commission, said the notice.

## **NHRC issues notices over alleged medical negligence, borewell tragedy in Rajasthan**

<https://www.uniindia.com/nhrc-issues-notices-over-alleged-medical-negligence-borewell-tragedy-in-rajasthan/india/news/3347097.html>

New Delhi, Dec 16 (UNI) Taking suo motu cognizance of a media report stating that a 10-year-old child was transfused with the wrong blood type while undergoing treatment at JK Lon Hospital of Sawai Man Singh Medical College (SMS) in Jaipur, Rajasthan, the National Human Rights Commission (NHRC) on Monday issued notices to the Chief Secretary and Director General of Police of the state.

“The boy is reported to be in a critical condition and on ventilator support. Allegedly, he was transfused with two different blood types on 5th December 2024 and 7th December 2024,” the NHRC said. The Commission also highlighted a similar incident in which a 23-year-old patient lost his life at SMS Hospital, Jaipur, only a few months ago. “Two reported cases of negligence in blood transfusion at the same government-run medical facility are indeed shocking and a matter of concern for the Commission, as they amount to violations of the right to health and life of the patients. The matter requires a thorough probe to identify the persons responsible for such negligence and to ensure such incidents do not recur,” the NHRC observed.

The NHRC also issued notices to the authorities in a case regarding the death of a five-year-old boy on 11th December, after he was trapped in a 150-foot-deep borewell for nearly 56 hours in the Dausa district of Rajasthan. Reportedly, the boy fell into the borewell while playing in a field. The Commission has called for a detailed report within two weeks. “The report is expected to include the status of the victim child’s health, the FIR, action taken against the responsible persons, and details of compensation, if any, provided to the aggrieved by the authorities,” the NHRC said. The Commission observed that the contents of the news reports, if true, raise serious issues of human rights violations. “This apparent negligence not only amounts to dereliction of duty but also constitutes a violation of the people's right to life,” the NHRC said.

## **NHRC issues notices over alleged medical negligence, borewell tragedy in Rajasthan**

<https://www.uniindia.com/news/india/rights-nhrc-notices/3347097.html>

New Delhi, Dec 16 (UNI) Taking suo motu cognizance of a media report stating that a 10-year-old child was transfused with the wrong blood type while undergoing treatment at JK Lon Hospital of Sawai Man Singh Medical College (SMS) in Jaipur, Rajasthan, the National Human Rights Commission (NHRC) on Monday issued notices to the Chief Secretary and Director General of Police of the state. “The boy is reported to be in a critical condition and on ventilator support.

Allegedly, he was transfused with two different blood types on 5th December 2024 and 7th December 2024,” the NHRC said. The Commission also highlighted a similar incident in which a 23-year-old patient lost his life at SMS Hospital, Jaipur, only a few months ago. “Two reported cases of negligence in blood transfusion at the same government-run medical facility are indeed shocking and a matter of concern for the Commission, as they amount to violations of the right to health and life of the patients. The matter requires a thorough probe to identify the persons responsible for such negligence and to ensure such incidents do not recur,” the NHRC observed.

The NHRC also issued notices to the authorities in a case regarding the death of a five-year-old boy on 11th December, after he was trapped in a 150-foot-deep borewell for nearly 56 hours in the Dausa district of Rajasthan. Reportedly, the boy fell into the borewell while playing in a field. The Commission has called for a detailed report within two weeks. “The report is expected to include the status of the victim child’s health, the FIR, action taken against the responsible persons, and details of compensation, if any, provided to the aggrieved by the authorities,” the NHRC said. The Commission observed that the contents of the news reports, if true, raise serious issues of human rights violations. “This apparent negligence not only amounts to dereliction of duty but also constitutes a violation of the people's right to life,” the NHRC said.



## **NHRC Issues Notices To Rajasthan Government, DGP Over Minor Boy's Death; Seeks Detailed Report**

<https://www.etvbharat.com/en/!bharat/nhrc-issues-notice-to-rajasthan-government-dgp-over-minor-boys-death-seeks-detailed-report-enn24121607545>

NHRC said it has observed that it seems the guidelines issued by the SC, Centre are not being followed by the authorities.

By ETV Bharat English Team Published : 9 hours ago

New Delhi: The National Human Rights Commission (NHRC) has issued notices to the Chief Secretary and the Director General of Police of Rajasthan over the reported death of a five-year-old boy after being trapped in a 150 feet deep borewell for nearly 56 hours at Dausa in Rajasthan.

The Commission has sought a detailed report on the matter within two weeks. The report is expected to include the status of the FIR registered in the reported matter, action taken against the responsible public authorities and compensation, if any, provided to the next of kin of the deceased, the NHRC said in a statement issued here on Monday.

The Commission said as per the media report carried on December 12, the minor was pulled out of the borewell with a rope in an unconscious state. The minor was rushed to a hospital where doctors declared him dead, it said.

NHRC took suo motu cognizance of a media report that a five-year-old boy died after being trapped in a 150 feet deep borewell for nearly 56 hours in the Dausa district of Rajasthan. Reportedly, the boy fell in the borewell while playing in a field.

The Commission has observed that this raises a serious issue of violation of human rights.

It seems that the guidelines issued by the Supreme Court and the Centre are not being followed by the authorities to prevent such unfortunate incidents of small children falling into open/ abandoned borewells and tubewells. This apparent negligence not only amounts to dereliction of duty on their part but also tantamount to violation of the people's right to life, the statement added.

## **NHRC Lauds CAPFs' Role in Disaster Response and Upholding Human Rights**

<https://www.devdiscourse.com/article/law-order/3196220-nhrc-lauds-capfs-role-in-disaster-response-and-upholding-human-rights>

Smt Sayani's remarks were made during the final round of the 29th Annual NHRC Debate Competition for CAPFs, organised in collaboration with the Border Security Force (BSF) in New Delhi.

Devdiscourse News Desk | New Delhi | Updated: 16-12-2024 22:02 IST | Created: 16-12-2024 22:02 IST

Acting Chairperson of the National Human Rights Commission (NHRC), Smt Vijaya Bharathi Sayani, commended the Central Armed Police Forces (CAPFs) for their dedication to safeguarding human rights while operating under challenging conditions. She highlighted their crucial role as first responders during natural disasters, ensuring civilians' access to basic necessities like food, shelter, and medical care.

Smt Sayani's remarks were made during the final round of the 29th Annual NHRC Debate Competition for CAPFs, organised in collaboration with the Border Security Force (BSF) in New Delhi. The topic of the debate, 'Custodial Death is Not Acceptable in Any Situation', brought forward insightful discussions from participants.

### **CAPFs: Champions of Human Rights and Humanitarian Service**

Praising the CAPFs, Smt Sayani noted their significant contributions to maintaining peace in hostile environments while adhering to human rights. She stressed the importance of restraint and accountability, saying: "Any misuse of power can lead to serious allegations. Custodial deaths represent a grave violation of human rights and legal principles and are unacceptable under any circumstances."

The NHRC Chairperson also congratulated the young officers for showcasing a deep understanding of human rights issues, demonstrating their preparedness for future challenges.

### **Winners of the Debate Competition**

The Central Industrial Security Force (CISF) won the Best Team Rolling Trophy, outperforming competitors in the final round. A total of 16 participants debated for and against the motion in Hindi and English.

The individual honors were awarded as follows:

Hindi Category:

1st Prize: Tina Sangwan, Constable, ITBP

2nd Prize: Rahul Kumar, Sub-Inspector, CISF

3rd Prize: Kanha Joshi, Assistant Commandant, CISF

English Category:

1st Prize: Rosela Sangtam, Constable, Assam Rifles

2nd Prize: Akshay Badola, Assistant Commandant, CISF

3rd Prize: Bhaskar Chaudhary, Assistant Commandant, CISF

The winners received certificates, mementos, and cash awards of ₹12,000 (1st Prize), ₹10,000 (2nd Prize), and ₹8,000 (3rd Prize).

Judges and Insights

The winners were selected by an esteemed jury comprising:

Smt Jyotika Kalra, Former Member, NHRC (Chief of Jury)

Prof. Dr. G.S. Bajpai, Vice Chancellor, NLU Delhi

Dr. Ish Kumar, Former DG, Vigilance & Enforcement, Telangana

Smt Kalra appreciated the participants' well-researched presentations, encouraging CAPFs to integrate these debate presentations into their training modules. "Such debates enhance understanding and awareness of human rights, contributing to more robust policies and practices," she remarked.

Support and Organisation

The event was lauded by BSF Inspector General Shri Raja Babu Singh and NHRC DIG Ms. Kim, who commended the CAPFs for actively promoting participation across all ranks. Ms. Kim also expressed gratitude to the BSF for their support in organising the event successfully.

Broader Implications

This debate competition underscores the NHRC's commitment to fostering human rights awareness and capacity building among India's security forces. It also reflects CAPFs' dedication to balancing operational exigencies with the fundamental rights of individuals, ensuring their contributions extend beyond law enforcement to humanitarian service and nation-building.

## **NHRC notice to Rajasthan for wrong blood transfusion for boy in government hospital**

<https://www.thehindu.com/news/national/rajasthan/nhrc-notice-to-rajasthan-for-wrong-blood-transfusion-for-boy-in-government-hospital/article68992268.ece>

Any kind of negligence by doctors or medical professionals can cause irreversible loss to patients, says the rights commission

Published - December 16, 2024 08:10 pm IST - New Delhi The Hindu Bureau

The National Human Rights Commission (NHRC) on Monday (December 16, 2024) issued notice to the Rajasthan government in a case of a 10-year-old boy being transfused wrong blood type while undergoing treatment at the J.K. Lon Hospital of the Sawai Man Singh Medical College (SMS), Jaipur.

The condition of the boy is reported to be critical with ventilator support.

Allegedly, the boy was transfused two different blood types on December 5, 2024 and December 7, 2024.

“Any kind of negligence by doctors or medical professionals can cause irreversible loss to the patients,” a communique from the NHRC says.

The commission also pointed to recent incidents of medical negligence at the same hospital.

“Two reported cases of negligence in blood transfusion at the same government-run medical facilities are indeed shocking and are a matter of concern for the commission as these amount to the violation of the right to health and life of the patients. The matter requires a thorough probe to identify the persons responsible for such negligence and to ensure such incidents do not recur,” the commission says.

Accordingly, it issued notices to the Chief Secretary and the Director General of Police, Government of Rajasthan calling for a detailed report within two weeks. It is expected to include the status of health of the victim child, FIR, action taken against the responsible persons and compensation, if any, provided to the aggrieved by the authorities.

## **NHRC notice to Rajasthan government, police over death of boy who fell into borewell**

<https://www.telegraphindia.com/india/nhrc-notice-to-rajasthan-government-police-over-death-of-boy-who-fell-into-borewell/cid/2071141>

<https://www.deccanherald.com/india/rajasthan/nhrc-notice-to-rajasthan-govt-police-chief-over-child-transfused-blood-of-wrong-type-at-hospital-3319766>

'This apparent negligence not only amounts to dereliction of duty on their part but (is) also tantamount to violation of people's right to life,' the rights panel said in a statement added

PTI New Delhi Published 16.12.24, 07:57 PM

The NHRC on Monday said it has issued a notice to the Rajasthan government and police over reports that a five-year-old boy died after being trapped in a 150-ft-deep borewell for nearly 56 hours in Dausa district.

The boy fell into the borewell while playing in a field on December 9.

"The commission has observed that the content of the news report, if true, raises a serious issue of violation of human rights. It seems that the guidelines issued by the Supreme Court and the Centre are not being followed by authorities to prevent such unfortunate incidents/fatal accidents of small children falling into open/abandoned borewells and tube wells.

"This apparent negligence not only amounts to dereliction of duty on their part but (is) also tantamount to violation of people's right to life," it added.

Accordingly, the NHRC has issued notices to Rajasthan's chief secretary and director general of police, seeking a detailed report in the matter within two weeks, the statement said.

The report, the commission said, should include the status of the FIR registered in the reported matter, action taken against public authorities responsible and compensation, if any, provided to the next of kin of the deceased.

According to the media report carried on December 12, the minor was pulled out of the borewell with a rope in an unconscious state. He was rushed to a hospital where doctors declared him dead, the statement said.

Except for the headline, this story has not been edited by The Telegraph Online staff and has been published from a syndicated feed.

## NHRC ने राजस्थान के दौसा में 150 फीट गहरे बोरवेल में लगभग 56 घंटे तक फंसे रहने से पांच वर्षीय बच्चे की मौत की खबर पर स्वतः संज्ञान लिया

<https://insamachar.com/nhrc-takes-suo-motu-cognizance-of-the-news-of-the-death-of-a-five-year-old-child-after-being-trapped-in-a-150-feet-deep-borewell-for-about-56-hours-in-dausa-rajasthan/>



**Editor** Posted on 16 दिसम्बर 2024

राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी), ने राजस्थान के दौसा जिले में 150 फीट गहरे बोरवेल में लगभग 56 घंटे तक फंसे रहने से 11 दिसंबर, 2024 को पांच वर्षीय बच्चे की मौत संबंधी मीडिया की खबर पर स्वतः संज्ञान लिया है। कहा जा रहा है कि बच्चा खेत में खेलते समय बोरवेल में गिर गया था।

आयोग ने कहा है कि खबर सच है, तो यह मानवाधिकार के उल्लंघन का गंभीर मामला है। उसने कहा कि छोटे बच्चों के खुले/छोड़े गए बोरवेल और ट्यूबवेल में गिरने की ऐसी दुर्भाग्यपूर्ण घटनाओं/घातक दुर्घटनाओं को रोकने संबंधी उच्चतम न्यायालय और केंद्र सरकार द्वारा जारी दिशा-निर्देशों का अधिकारी पालन नहीं कर रहे हैं। यह साफ तौर पर कर्तव्य के प्रति उनकी लापरवाही और लोगों के जीवन के अधिकार का उल्लंघन है।

आयोग ने इस पर राजस्थान के मुख्य सचिव और पुलिस महानिदेशक को नोटिस जारी कर मामले में दो सप्ताह के भीतर विस्तृत रिपोर्ट मांगी है। आयोग ने मामले में दर्ज प्राथमिकी, जिम्मेदार अधिकारियों के खिलाफ कार्रवाई और मृतक के परिजनों को दिए गए मुआवजे इत्यादि की जानकारी भी देने को कहा है।

12 दिसंबर 2024 की मीडिया खबर के अनुसार नाबालिग बच्चे को रस्सी के सहारे बेहोशी की हालत में बोरवेल से बाहर निकाला गया। अस्पताल पहुंचाने पर डॉक्टरों ने उसे मृत घोषित कर दिया।



## **NHRC ने राजस्थान के सवाई मान सिंह मेडिकल कॉलेज अस्पताल में गलत रक्त-आधान से बच्चे के गंभीर स्थिति में पहुंचने की घटना पर स्वतः संज्ञान लिया है**

<https://insamachar.com/nhrc-has-taken-suo-motu-cognizance-of-the-incident-of-a-child-falling-into-critical-condition-due-to-wrong-blood-transfusion-at-sawai-man-singh-medical-college-hospital-rajasthan/>

**Editor** Posted on [16 दिसम्बर 2024](#)

राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी), ने जयपुर के सवाई मान सिंह मेडिकल कॉलेज के जेके लोन अस्पताल में इलाज के दौरान एक 10 वर्षीय बच्चे को गलत रक्त चढ़ाने की मीडिया की खबर पर स्वतः संज्ञान लिया है। बच्चे की हालत गंभीर बताई गई है और उसे वेंटिलेटर सपोर्ट पर रखा गया है। बच्चे को 5 दिसंबर, 2024 और 7 दिसंबर, 2024 को दो अलग-अलग समूह के रक्त चढ़ाए गए थे।

आयोग ने कहा है कि खबर में दी गई सूचना सही होने पर यह बच्चे के मानवाधिकार के गंभीर उल्लंघन का मामला है क्योंकि डॉक्टरों या चिकित्सा पेशेवरों की किसी भी लापरवाही से मरीजों को गंभीर क्षति पहुंच सकती है जिसकी भरपाई नहीं हो सकती। कुछ महीने पहले जयपुर के इस अस्पताल में ऐसी ही लापरवाही से एक 23 वर्षीय मरीज की जान जाने का आरोप है। एक ही अस्पताल में रक्त आधान में लापरवाही के दो कथित मामले चौंकाने वाले और चिंता का विषय हैं क्योंकि यह मरीजों के स्वास्थ्य और जीवन के अधिकार का उल्लंघन है। ऐसी लापरवाही करने वाले व्यक्तियों की पहचान करने और घटना की पुनरावृत्ति रोकने के लिए मामले की गहरी जांच जरूरी है।

स्थिति की गंभीरता देखते हुए मानवाधिकार आयोग ने राजस्थान सरकार के मुख्य सचिव और पुलिस महानिदेशक को नोटिस जारी कर दो सप्ताह के भीतर इसपर विस्तृत रिपोर्ट मांगी है। आयोग ने रिपोर्ट में पीड़ित बच्चे की स्वास्थ्य स्थिति, दर्ज प्राथमिकी, जिम्मेदार व्यक्तियों के खिलाफ कार्रवाई और पीड़ित को दिए गए मुआवजे इत्यादी की जानकारी भी देने को कहा है।

## **Rajasthan's Blood Transfusion Blunder: Calls for Justice and Reform**

<https://www.devdiscourse.com/article/health/3196038-rajasthans-blood-transfusion-blunder-calls-for-justice-and-reform>

The National Human Rights Commission has issued a notice to Rajasthan's government following reports of a 10-year-old child receiving incorrect blood transfusions, leading to critical health conditions. The NHRC demands a thorough investigation, highlighting human rights violations and previous similar incidents in Jaipur's SMS Hospital.

Devdiscourse News Desk | New Delhi | Updated: 16-12-2024 18:21 IST | Created: 16-12-2024 18:21 IST

The National Human Rights Commission (NHRC) has alerted the Rajasthan government about a shocking incident in which a 10-year-old child allegedly received a wrong blood type during treatment at a Jaipur hospital. This serious error has raised concerns over medical negligence.

A thorough investigation by state authorities is deemed crucial to determine accountability and prevent repeat occurrences. The NHRC made this notice following a report describing the child's deteriorating condition after purportedly receiving mismatched blood twice in early December.

The NHRC also noted another recent wrongful blood transfusion at the same medical facility, highlighting a troubling pattern. The Commission has sought a detailed report that includes the child's health status, legal actions, and any compensation provided.

(With inputs from agencies.)

## **Rajasthan: NHRC Steps In After Wrong Blood Transfusion Leaves 10-Year-Old Child In Critical Condition At Jaipur Hospital**

<https://www.freepressjournal.in/india/rajasthan-nhrc-steps-in-after-wrong-blood-transfusion-leaves-10-year-old-child-in-critical-condition-at-jaipur-hospital>

The Commission has observed that the contents of the news report, if true, raise a serious issue of violation of the human rights of the boy. Any kind of negligence by doctors or medical professionals can cause irreversible loss to the patients. Reportedly, a 23-year-old patient lost his life at the SMS hospital, Jaipur only a few months back.

FPJ News Service Updated: Monday, December 16, 2024, 04:27 PM IST

The National Human Rights Commission (NHRC), India has taken suo motu cognisance of the media report that a 10-year-old child was transfused wrong blood type while undergoing treatment at the JK Lon Hospital of the Sawai Man Singh Medical College (SMS), Jaipur, Rajasthan. He is reported to be in a critical condition with ventilator support. Allegedly, the boy was transfused two different blood types on 5th December 2024 and 7th December 2024.

### **Observation Made By The Commission**

The Commission has observed that the contents of the news report, if true, raise a serious issue of violation of the human rights of the boy. Any kind of negligence by doctors or medical professionals can cause irreversible loss to the patients. Reportedly, a 23-year-old patient lost his life at the SMS hospital, Jaipur only a few months back.

Two reported cases of negligence in blood transfusion at the same govt run medical facilities are indeed shocking and are a matter of concern for the Commission as these amount to the violation of the right to health and life of the patients. The matter requires a thorough probe to identify the persons responsible for such negligence and to ensure such incidents do not recur.

Accordingly, the Commission has issued notices to the Chief Secretary and the Director General of Police, Government of Rajasthan calling for a detailed report within two weeks. It is expected to include the status of health of the victim child, FIR, action taken against the responsible persons and compensation, if any, provided to the aggrieved by the authorities.

## Tragedy in Dausa: Borewell Claims Young Life

<https://www.devdiscourse.com/article/law-order/3196081-tragedy-in-dausa-borewell-claims-young-life>

The NHRC has issued a notice to the Rajasthan government following the tragic death of a five-year-old boy in a 150-ft-deep borewell in Dausa district. The commission cites negligence in adherence to safety guidelines. Authorities have been asked to provide a detailed report within two weeks.

[Devdiscourse News Desk](#) | New Delhi | Updated: 16-12-2024 18:46 IST | Created: 16-12-2024 18:46 IST

The National Human Rights Commission has initiated action against the Rajasthan government after a tragic incident unfolded in Dausa district. A five-year-old boy lost his life after being trapped in a 150-ft-deep borewell for nearly 56 hours.

The child, who fell into the borewell while playing, was later retrieved in an unconscious state. Unfortunately, upon being rushed to a hospital, the doctors declared him dead, raising concerns over safety measures.

The NHRC has criticized authorities for failing to implement Supreme Court guidelines intended to prevent such fatalities. Notices have been sent to Rajasthan's chief secretary and director general of police for an exhaustive report on the incident, including actions taken against responsible entities.

## बोरवेल में लड़के की मौत पर NHRC ने राजस्थान सरकार को नोटिस जारी किया

<https://jantaserishta.com/delhi-ncr/nhrc-issues-notice-to-rajasthan-government-over-boys-death-in-borewell-3706667>

Shiddhant Shriwas 16 Dec 2024 9:03 PM

**New Delhi नई दिल्ली :** राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने दौसा जिले में 150 फीट गहरे बोरवेल में करीब 56 घंटे तक फंसे रहने के बाद 11 दिसंबर को पांच वर्षीय बच्चे की मौत के बारे में मीडिया रिपोर्ट पर स्वतः संज्ञान लेते हुए राजस्थान सरकार को नोटिस जारी किया है। आयोग ने कहा कि कथित तौर पर बच्चा खेत में खेलते समय बोरवेल में गिर गया था, साथ ही आयोग ने लापरवाह सरकारी अधिकारियों के खिलाफ की गई कार्रवाई का ब्योरा मांगा है। आयोग ने कहा कि अगर समाचार रिपोर्ट की सामग्री सही है, तो यह मानवाधिकारों के उल्लंघन का गंभीर मुद्दा उठाती है। ऐसा लगता है कि छोटे बच्चों के खुले/छोड़े गए बोरवेल और ट्यूबवेल में गिरने की ऐसी दुर्भाग्यपूर्ण घटनाओं/घातक दुर्घटनाओं को रोकने के लिए अधिकारियों द्वारा सुप्रीम कोर्ट और केंद्र द्वारा जारी दिशा-निर्देशों का पालन नहीं किया जा रहा है। एनएचआरसी ने कहा कि यह स्पष्ट लापरवाही न केवल उनके कर्तव्य के निर्वहन में लापरवाही है, बल्कि लोगों के जीवन के अधिकार का उल्लंघन भी है। आयोग ने राजस्थान के मुख्य सचिव और पुलिस महानिदेशक को नोटिस जारी कर दो सप्ताह के भीतर मामले में विस्तृत रिपोर्ट मांगी है।

एनएचआरसी ने कहा कि मुख्य सचिव और पुलिस प्रमुख की रिपोर्ट में मामले में दर्ज एफआईआर की स्थिति, जिम्मेदार सार्वजनिक अधिकारियों के खिलाफ की गई कार्रवाई और मृतक के परिजनों को दिए गए मुआवजे (यदि कोई हो) का विवरण शामिल होना चाहिए। 12 दिसंबर को मीडिया में आई खबर के अनुसार, नाबालिग को बेहोशी की हालत में रस्सी के सहारे बोरवेल से बाहर निकाला गया। उसे अस्पताल ले जाया गया, जहां डॉक्टरों ने उसे मृत घोषित कर दिया। एक अन्य मामले में, आयोग ने मीडिया रिपोर्ट पर स्वतः संज्ञान लिया कि जयपुर के सवाई मान सिंह मेडिकल कॉलेज (एसएमएस) के जेके लोन अस्पताल में इलाज के दौरान 10 वर्षीय बच्चे को गलत रक्त समूह चढ़ा दिया गया था। आयोग ने राजस्थान के मुख्य सचिव और पुलिस महानिदेशक से दो सप्ताह के भीतर रिपोर्ट मांगी है।

नोटिस में कहा गया है, "इसमें पीड़ित बच्चे के स्वास्थ्य की स्थिति, एफआईआर, जिम्मेदार व्यक्तियों के खिलाफ की गई कार्रवाई और अधिकारियों द्वारा पीड़ित को प्रदान किए गए मुआवजे, यदि कोई हो, को शामिल करने की उम्मीद है।" बताया जा रहा है कि बच्चा गंभीर हालत में वेंटिलेटर सपोर्ट पर है। कथित तौर पर, लड़के को 5 दिसंबर, 2024 और 7 दिसंबर, 2024 को दो अलग-अलग रक्त समूहों से संक्रमित किया गया था। आयोग ने पाया है कि समाचार रिपोर्ट की सामग्री, यदि सत्य है, तो लड़के के मानवाधिकारों के उल्लंघन का गंभीर मुद्दा उठाती है। कथित तौर पर, कुछ महीने पहले ही जयपुर के एसएमएस अस्पताल में 23 वर्षीय एक मरीज की जान चली गई थी। नोटिस में कहा गया है कि एक ही सरकारी चिकित्सा सुविधा में रक्त आधान में लापरवाही के दो मामले वास्तव में चौंकाने वाले हैं और आयोग के लिए चिंता का विषय हैं।

## मानवाधिकार मुद्दों पर वाद-विवाद प्रतियोगिता, CISF की टीम बनी चैंपियन

<https://navbharattimes.indiatimes.com/india/cisf-wins-29-inter-capf-debate-championship/articleshow/116367810.cms>

Curated by सत्यकाम अभिषेक | नवभारतटाइम्स.कॉम 16 Dec 2024, 4:33 pm

केंद्रीय औद्योगिक सुरक्षा बल ने फिर से 29वीं अंतर वाद-विवाद प्रतियोगिता जीत ली है। इस प्रतियोगिता में विजेता का फैसला एक निर्णायक मंडल ने किया। इस प्रतियोगिता में केंद्रीय सशस्त्र पुलिस बल के जवान शामिल हुए थे।

नई दिल्ली: केंद्रीय औद्योगिक सुरक्षा बल (सीआईएसएफ) एक बार फिर 29वीं अंतर केंद्रीय सशस्त्र पुलिस बल वाद-विवाद प्रतियोगिता में ओवर ऑल सर्वश्रेष्ठ टीम रोलिंग ट्रॉफी जीत ली है। इस प्रतियोगिता का आयोजन राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) के तहत सीमा सुरक्षा बल (बीएसएफ) द्वारा किया गया था।

सीआईएसएफ द्वारा इस प्रतिष्ठित ट्रॉफी को 10वीं बार जीता गया है। हर साल आयोजित होने वाली यह प्रतियोगिता केंद्रीय सशस्त्र पुलिस बलों के सदस्यों के लिए मानवाधिकार मुद्दों के बारे में अपने ज्ञान और समझ को प्रदर्शित करने के लिए एक महत्वपूर्ण मंच के रूप में कार्य करती है।

उपनिरीक्षक राहुल कुमार और सहायक कमांडेंट कान्हा जोशी ने हिंदी भाषा वर्ग में क्रमशः दूसरा और तीसरा स्थान हासिल किया सहायक कमांडेंट अक्षय बडोला और सहायक कमांडेंट भास्कर चौधरी ने अंग्रेजी भाषा वर्ग में क्रमशः दूसरा और तीसरा स्थान हासिल किया। सीआईएसएफ टीम की जीत उनके उत्कृष्ट वक्ता कौशल, गहन शोध और मानवाधिकारों की गहरी समझ के कारण हुई। राष्ट्रीय औद्योगिक सुरक्षा अकादमी (निसा) में उनके प्रशिक्षण ने भी महत्वपूर्ण भूमिका निभाई। एनएचआरसी वाद-विवाद प्रतियोगिता के विजेता का फैसला एक निर्णायक मंडल के जरिए किया गया। ज्योतिका कालरा, डॉ. जीएस बाजपेयी, डॉ ईश कुमार, इस निर्णायक मंडल में शामिल थे। सभी आठ केंद्रीय सशस्त्र पुलिस बलों यानी सीआरपीएफ, बीएसएफ, सीआईएसएफ, आईटीबीपी, एसएसबी, एनएसजी, आरपीएफ और असम राइफल्स ने प्रतियोगिता में भाग लिया, जिसे तीन चरणों में संरचित किया गया था। प्रत्येक चरण के लिए अलग-अलग विषय थे..पहला, मानवाधिकारों के प्रति चिंता रखने वाला पुलिस बल अधिक प्रभावी बनता है दूसरा सुरक्षा बल मानवाधिकारों के सर्वोच्च रक्षक हैं और तीसरा हिरासत में मृत्यु हर परिस्थिति में अस्वीकार्य।



## राजस्थान सरकार और पुलिस को मानवाधिकार आयोग ने भेजा नोटिस, आर्यन की हुई मौत पर पूछा यह सवाल

<https://rajasthan.ndtv.in/rajasthan-news/nhrc-sent-notice-to-rajasthan-government-and-police-asked-this-question-on-aryan-death-due-to-falling-in-borewell-dausa-7263080>

दौसा में हुए बोरवेल घटना में आर्यन की मौत के बाद राष्ट्रीय मानवाधिकार आयोग ने राजस्थान सरकार और राजस्थान पुलिस को नोटिस भेजकर जवाब मांगा है.

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**NHRC Notice Rajasthan Government:** राजस्थान में बच्चों के बोरवेल में गिरने की कई घटनाएं सामने आ चुकी है. जिसमें कई बच्चों को बचाया जा सका है लेकिन कई बच्चों की जान भी चली गई है. हाल ही में दौसा में हुए बोरवेल घटना में यहां 5 साल के बच्चे आर्यन की जान चली गई. जबकि उसे बचाने के लिए दो दिन से भी ज्यादा वक्त तक रेस्क्यू किया गया. लेकिन इसके बावजूद आर्यन को बचाया नहीं जा सका. अब इस मामले में राष्ट्रीय मानवाधिकार आयोग (NHRC) ने राजस्थान सरकार और राजस्थान पुलिस को नोटिस भेजा है.

राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने सोमवार (16 दिसंबर) को कहा कि उसने दौसा जिले में 150 फुट गहरे बोरवेल में 56 घंटे तक फंसे रहने से पांच वर्षीय बच्चे की मौत होने की खबरों पर राजस्थान सरकार और पुलिस को नोटिस जारी किया है. नौ दिसंबर को खेत में खेलते समय बालक बोरवेल में गिर गया था.

### मीडिया रिपोर्ट पर NHRC ने लिया संज्ञान

एनएचआरसी ने एक बयान में कहा, "राष्ट्रीय मानवाधिकार आयोग ने मीडिया की खबर का स्वतः संज्ञान लिया है, जिसमें कहा गया है कि 11 दिसंबर को राजस्थान के दौसा जिले में लगभग 56 घंटे तक 150 फुट गहरे बोरवेल में फंसे रहने के बाद पांच वर्षीय बच्चे की मौत हो गई." आयोग ने कहा, "अगर समाचार की सामग्री सच है, तो यह मानवाधिकारों के उल्लंघन का गंभीर मुद्दा उठाती है. ऐसा लगता है कि अधिकारियों द्वारा उच्चतम न्यायालय और केंद्र द्वारा जारी दिशा-निर्देशों का पालन नहीं किया जा रहा है, जिनका मकसद बच्चों के खुले/छोड़े गए बोरवेल और ट्यूबवेल में गिरने जैसी दुर्भाग्यपूर्ण घटनाओं/घातक दुर्घटनाओं को रोकना है."

बयान में कहा गया है, "यह स्पष्ट लापरवाही न केवल उनकी (अधिकारियों की) ओर से कर्तव्य की उपेक्षा है, बल्कि लोगों के जीवन के अधिकार का उल्लंघन भी है।"

### **दो सप्ताह में मांगा जवाब**

बयान में कहा गया है कि आयोग ने राजस्थान के मुख्य सचिव और पुलिस महानिदेशक को नोटिस जारी कर दो सप्ताह के भीतर मामले में विस्तृत रिपोर्ट मांगी है. आयोग ने कहा कि रिपोर्ट में मामले के संबंध में दर्ज प्राथमिकी की वस्तु स्थिति, जिम्मेदार सरकारी अधिकारियों के खिलाफ की गई कार्रवाई और मृतक के परिजनों को अगर मुआवज़ा दिया गया है, तो उसकी जानकारी होनी चाहिये.

## राजस्थान: बच्चे को 'गलत' श्रेणी का खून चढ़ाने पर सरकार और पुलिस प्रमुख को नोटिस

<https://hindi.theprint.in/india/rajasthan-notice-to-government-and-police-chief-for-transfusion-of-wrong-category-of-blood-to-child/764519/?amp>

भाषा 16 December, 2024

नयी दिल्ली, 16 दिसंबर (भाषा) जयपुर में इस महीने की शुरुआत में एक अस्पताल में इलाज के दौरान 10 वर्षीय बच्चे को कथित तौर पर 'गलत' श्रेणी का खून चढ़ाए जाने के मामले में राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने सोमवार को राजस्थान सरकार और राज्य के पुलिस प्रमुख को नोटिस जारी किया।

मानवाधिकार आयोग ने एक बयान में कहा कि इस मामले में ऐसी "लापरवाही" के लिए जिम्मेदार व्यक्तियों की पहचान करने और यह सुनिश्चित करने के लिए "गहन जांच" की आवश्यकता है कि ऐसी घटनाएं दोबारा न हों।

एनएचआरसी ने मीडिया में आई एक खबर पर स्वतः संज्ञान लेते हुए यह नोटिस जारी किया।

खबर के मुताबिक, जयपुर के सवाई मान सिंह मेडिकल कॉलेज (एसएमएस) के जेके लोन अस्पताल में इलाज के दौरान 10 वर्षीय बच्चे को गलत श्रेणी का खून चढ़ा दिया गया।

इसमें कहा गया कि बच्चे की हालत गंभीर है और उसे वेंटिलेटर पर रखा गया है।

खबर के मुताबिक, लड़के को पांच दिसंबर और सात दिसंबर को कथित तौर पर दो अलग-अलग प्रकार का रक्त चढ़ाया गया था।

आयोग ने कहा कि अगर खबर सच्ची है तो यह लड़के के मानवाधिकारों के उल्लंघन का गंभीर मुद्दा उठाती है।

बयान के मुताबिक, चिकित्सकों या चिकित्सा पेशेवरों द्वारा की गई किसी भी तरह की लापरवाही से मरीजों को अपूरणीय क्षति हो सकती है और कुछ महीने पहले ही जयपुर के एसएमएस अस्पताल में 23 वर्षीय एक मरीज की मौत की खबर आई थी।

बयान में कहा गया, "एक ही अस्पताल में गलत श्रेणी का रक्त चढ़ाने से जुड़े लापरवाही के ये दो मामले वास्तव में चौंकाने वाले हैं और आयोग के लिए चिंता का विषय हैं क्योंकि यह मरीजों के स्वास्थ्य व जीवन के अधिकार का उल्लंघन है।"

इसमें कहा गया कि आयोग ने मुख्य सचिव और पुलिस महानिदेशक को नोटिस जारी कर दो सप्ताह के भीतर विस्तृत रिपोर्ट मांगी है।

रिपोर्ट में पीड़ित बच्चे की स्वास्थ्य स्थिति, प्राथमिकी, जिम्मेदार व्यक्तियों के खिलाफ की गई कार्रवाई और अधिकारियों द्वारा प्रदान किए गए मुआवजे (अगर दिया गया है) की स्थिति बताए जाने की उम्मीद है।

भाषा जितेंद्र नेत्रपाल

नेत्रपाल

## सीआईएसएफ ने केंद्रीय सशस्त्र पुलिस बलों (सीएपीएफ) के लिए 29वीं वार्षिक एनएचआरसी वाद-विवाद प्रतियोगिता में सर्वश्रेष्ठ टीम के तौर पर रनिंग ट्रॉफी जीती।

<https://pib.gov.in/PressReleaselframePage.aspx?PRID=2084939>

विजेताओं और प्रतिभागियों को बधाई देते हुए, एनएचआरसी की कार्यवाहक अध्यक्ष, श्रीमती विजया भारती सयानी ने कहा कि प्राकृतिक आपदाओं में बचाव कार्यों में केंद्रीय सशस्त्र पुलिस बलों (सीएपीएफ) की भागीदारी मानवता की सेवा के लिए उनकी प्रतिबद्धता को दर्शाती है।

उन्होंने सीएपीएफ को सलाह दी कि वे कर्तव्य निर्वहन में विभिन्न चुनौतियों के बावजूद संयम और मानवाधिकारों का पालन बनाए रखें।

उन्होंने कहा कि हिरासत में मौत कभी भी स्वीकार्य नहीं, क्योंकि यह मानवाधिकारों और राष्ट्र के कानूनी सिद्धांतों का गंभीर उल्लंघन।

Posted On: 16 DEC 2024 4:31PM by PIB Delhi

भारत के राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) की कार्यवाहक अध्यक्ष, श्रीमती विजया भारती सयानी ने केंद्रीय सशस्त्र पुलिस बलों (सीएपीएफ) की सराहना करते हुए कहा कि वे प्राकृतिक आपदाओं में सबसे पहले काम आने वालों में से हैं, जो सहायता प्रदान करते हैं, नागरिकों को बचाते हैं और यह सुनिश्चित करते हैं कि आपात स्थितियों के दौरान भोजन, आश्रय और चिकित्सा देखभाल जैसी बुनियादी मानवाधिकारों तक पहुंच प्रदान की जाए। प्राकृतिक आपदाओं में बचाव कार्यों में उनकी भागीदारी मानवता की सेवा के प्रति उनकी प्रतिबद्धता को दर्शाती है।

वह नई दिल्ली में सीमा सुरक्षा बल (बीएसएफ) के सहयोग से आयोजित केंद्रीय सशस्त्र पुलिस बलों के लिए 29वीं वार्षिक एनएचआरसी वाद-विवाद प्रतियोगिता के अंतिम दौर में मुख्य अतिथि के रूप में सभा को संबोधित कर रही थीं। विषय था 'हिरासत में मौत किसी भी स्थिति में स्वीकार्य नहीं है'। वाद-विवाद के विजेताओं और सभी प्रतिभागियों को बधाई देते हुए, उन्होंने कहा कि युवा अधिकारियों की भागीदारी ने मानवाधिकारों की अवधारणा की उनकी गहन समझ को प्रदर्शित किया है।

श्रीमती विजया भारती सयानी ने कहा कि सीएपीएफ बहुत विपरीत परिस्थितियों में काम करती हैं, अधिक बल प्रयोग किए बिना शांति बनाए रखते हैं। शक्ति का कोई भी दुरुपयोग बलों के खिलाफ आरोपों को जन्म दे सकता है। इसलिए, चुनौतियों के बावजूद, संयम और मानवाधिकारों का पालन आवश्यक है। उन्होंने यह भी कहा कि हिरासत में मौत कभी भी स्वीकार्य नहीं है, क्योंकि यह मानवाधिकारों और राष्ट्र के कानूनी सिद्धांतों का गंभीर उल्लंघन है।

केंद्रीय औद्योगिक सुरक्षा बल (सीआईएसएफ) ने वाद-विवाद प्रतियोगिता के अंतिम दौर में सभी के बीच सर्वश्रेष्ठ टीम की रोलिंग ट्रॉफी जीती, जिसमें 16 प्रतिभागियों ने हिंदी और अंग्रेजी में प्रस्ताव के पक्ष और विपक्ष में बहस की। व्यक्तिगत सम्मानों में, हिंदी में वाद-विवाद का पहला पुरस्कार आईटीबीपी की

कांस्टेबल टीना सांगवान को और अंग्रेजी में असम राइफल्स की कांस्टेबल रोसेला संगतम को मिला। हिंदी में दूसरा पुरस्कार सीआईएसएफ के उप निरीक्षक राहुल कुमार को और अंग्रेजी में सीआईएसएफ के सहायक कमांडेंट अक्षय बडोला को मिला। हिंदी में तीसरा पुरस्कार सीआईएसएफ के सहायक कमांडेंट कान्हा जोशी को और अंग्रेजी में यह सीआईएसएफ के सहायक कमांडेंट भास्कर चौधरी को मिला। प्रमाण पत्र और एक स्मृति चिह्न के अलावा, प्रथम, द्वितीय और तृतीय पुरस्कार विजेताओं को क्रमशः 12,000/-, 10,000/- और 8,000/- रुपये का नकद पुरस्कार भी दिया गया।

विजेताओं का फैसला जूरी ने किया, जिसमें भारत की राष्ट्रीय मानवाधिकार आयोग की पूर्व सदस्य श्रीमती ज्योतिका कालरा मुख्य जज थीं, और प्रोफेसर डॉ. जी. एस. बाजपेयी, कुलपति, एनएलयू, दिल्ली और डॉ. इश कुमार, तेलंगाना के पूर्व महानिदेशक, सतर्कता और प्रवर्तन, सदस्य थे।

श्रीमती ज्योतिका कालरा ने विजेताओं और प्रतिभागियों द्वारा विषय पर अच्छी तरह से शोध की गई प्रस्तुतियों को सामने लाने के प्रयासों की सराहना की, जिससे प्रतियोगिता के स्तर में वृद्धि हुई। उन्होंने अधिकारियों से वाद-विवाद की वीडियो प्रस्तुतियों का उपयोग करने और इसे अपने प्रशिक्षण कार्यक्रम का हिस्सा बनाने का आग्रह किया।

बीएसएफ के आईजी, श्री राजा बाबू सिंह और एनएचआरसी की डीआईजी, सुश्री किम ने प्रतिभागियों की सराहना की। उन्होंने विशेष रूप से सीएपीएफ की उनके सुरक्षा कर्मियों की सभी रैंकों से प्रतिभागियों को प्रोत्साहित करने के लिए प्रशंसा की। उन्होंने इस वाद-विवाद प्रतियोगिता को सफलतापूर्वक आयोजित करने में आयोग का सहयोग करने के लिए बीएसएफ को धन्यवाद भी दिया।